6. N.O.C. or redemption deed.

Written Answers

- 7. One photo and three signatures of the mutatee duly attested by a Class I Gazetted Officer.
- 8. Copy of 'D' Form/completion certificate duly attested.

In order to facilitate the Member of public in submission of application for mutation, a booklet containing the list of documents alongwith the formats is available at a nominal cost of Rs. 10/-.

(b) Yes, Sir.

247

(c) and (d) The procedure for mutation is the same as explained in (a) above.

Drinking Water Schemes for Andhra Pradesh

2473. SHRI P. PRABHAKAR REDDY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether some drinking water schemes pertaining the Andhra Pradesh are pending into the Union Government for clearance;
- (b) if so, the details thereof, districtwise and the date since which these schemes are
- (c) by when these schemes are likely to be cleared: and
- (d) the total amount likely to be sanctioned for these schemes?

THE MINISTER OF URBAN AFFAIRS (SHRI RAM AND EMPLOYMENT JETHMALANI): (a) No, Sir. No Detailed Project Reports (DPRs) have been submitted by the State Government of Andhra Pradesh after obtaining the approval of the Stale Level Selection Committee (SLSC) as per the guidelines laid under the Accelerated Urban Water Supply Programme (AUWSP) meant for towns having population less than 20,000 as per 1991 Census.

(b) to (d) **Does not** arise.

Ceiling for Addition or Alteration

2474. SHRI RAMJI LAL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the ceiling charges for addition/alteration in general pool houses has been enhanced recently;
- (b) whether clarification letter was issued in 1991 clarifying that the cost of glazing of varandas would not be included in the ceiling for addition/ alteration as the cost of glazing was more than the ceiling prescribed;
- (c) whether the clarification issued in 1991 is still effective;
 - (d) if not, the reasons therefor; and
- (e) if the reply to part (b) above be in affirmative, whether all divisions of CPWD arc abiding by it?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) Yes, Sir. The annual ceiling limit of addition/alteration in General Pool houses has been enhanced vide Ministry's O.M. No. 11014/22/90-W3 dated 24.6.98.

- (b) Yes, Sir.
- (c) No, Sir.
- (d) The O.M. No. 11014/22/90-W3 dated 30.5.91 has been superceded by O.M. No. 11014/22/90-W3 dated 9.1.96.
- (e) Not applicable in view reply at (d) above.

Inter Pool Exchange of Government Quarters

2475. SHRI S.M. KRISHNA: Will the Minister of URBAN AFFAIRS EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Directorate of Estates permits inter pool exchange of Government quarters Delhi Administration and other agencies;
- (b) if so, whether such exchange is also permissible with CGHS pool of Government accommodation; and